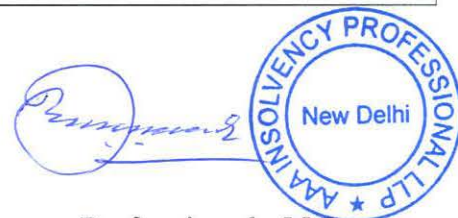


**FORM G (Re-published)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**D. K. REALTY (INDIA) PRIVATE LIMITED**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016

<b>RELEVANT PARTICULARS</b>		
1.	Name of the Corporate Debtor along with PAN/CIN	D. K. Realty (India) Private Limited CIN: U70102MH2012PTC234931
2.	Address of the registered office	4-A, 4 <sup>th</sup> Floor Dheeraj Arma, Anant Kanekar Marg, Bandra East, Near Bandra Court Mumbai, MH - 400051
3.	URL of website	The company is not having its own website hence the website for the IPE is being used for the purpose. <a href="https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/">https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/</a>
4.	Details of place where majority of fixed assets are located	The Company is engaged in the real estate business and the project is located at Kurla (West), Mumbai.
5.	Installed capacity of main products/ services	The flats/units are partially constructed in the project. The proposed flats as per documents submitted to RERA are 1582 units.
6.	Quantity and value of main products/ services sold in last financial year	The Company is engaged in the business of real estate and currently has only one project which is partially constructed and the construction seems to have stopped around 2 years back.

7.	Number of employees/ workmen	There is no employee/workmen known to be there as on CIRP Commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The last Audited Balance sheet available with the undersigned is of FY 2016-17 & 2017-18 and other relevant details are available at - <a href="https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/">https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/</a> Or email at <a href="mailto:dkrealityindia.ibc@gmail.com">dkrealityindia.ibc@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	<a href="https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/">https://insolvencyandbankruptcy.in/cirp/d-k-realty-india-pvt-ltd/</a> Or you may seek information by emailing at <a href="mailto:dkrealityindia.ibc@gmail.com">dkrealityindia.ibc@gmail.com</a>
10.	Last date for receipt of expression of interest	22/08/2023
11.	Date of issue of provisional list of prospective resolution applicants	01/09/2023
12.	Last date for submission of objections to provisional list	06/09/2023
13.	Process email id to submit EOI	<a href="mailto:dkrealityindia.ibc@gmail.com">dkrealityindia.ibc@gmail.com</a>



AAA Insolvency Professionals LLP  
**IBBI/IPE-0002/IPA-1/2022-23/50001**

Resolution Professional  
CA Anil Goel, Partner, AAA Insolvency Professionals LLP  
authorised partner in the matter of  
D.K. Realty (India) Private Limited  
(AFA Valid till: 22-11-2023)  
Date: 07-08-2023  
Place: Delhi

